

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. D9833 OF 2008

RAMAN DEVJI VARLI

Appellant (s)

VERSUS

STATE OF GUJARAT

Respondent(s)

WITH

CRL.A.NO.D9739 OF 2008

CRL.A.NO.D9752 OF 2008

O R D E R

CrI.A.D9833/2008

Delay condoned.

Issue notice. Dasti, in addition, is permitted.

Let the appellant, who has been on bail granted by this Court earlier on 20/08/1999 and whose bail was cancelled only on the ground that he was absent on one day on 14/09/2007, be released on interim bail on the same terms and conditions, on which he had been released on bail earlier and as subsequently modified.

CRL.A.NO.D9739 OF 2008 & CRL.A.NO.D9752 OF 2008

Delay condoned.

As far as the two other appeals are concerned, let notice issue returnable four weeks hence. Service by dasti as well.

.....J.
(ALTAMAS KABIR)

.....J.
(MARKANDEY KATJU)

NEW DELHI;
April 16, 2008.